

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
WEST ZONAL BENCH : AHMEDABAD
REGIONAL BENCH - COURT NO. 3**

Service Tax Appeal No. 12583 of 2014-DB

[Arising out of OIA No. AHM-EXCUS-003-APP-036-13-14 dated 10/06/2014 passed by Commissioner of Central Excise-AHMEDABAD-III]

K B Desai

At & Post : Merda,
Taluka : Kadi,
MEHSANA,
GUJARAT

... Appellant

VERSUS

C.C.E. & S.T.-Ahmedabad-iii

CUSTOM HOUSE... FIRST FLOOR,
OLD HIGH COURT ROAD, NAVRANGPURA,
AHMEDABAD,
GUJARAT
380009

... Respondent

APPEARANCE :

Ms. Dhvani Mehta, C.A. for the appellant
Shri D. Kanjani, Authorised Representative for the Respondent

**CORAM: HON'BLE MR. RAMESH NAIR, MEMBER (JUDICIAL)
HON'BLE MR. RAJU, MEMBER (TECHNICAL)**

FINAL ORDER No. A/10413 / 2020

DATE OF HEARING/ DECISION : 31/01/2020

RAMESH NAIR

The appellant filed a request letter to withdraw this appeal as they have opted to avail the "Sabka Vishwas" (Legacy Dispute Resolution) Scheme, 2019.

2. Accordingly, the appeal is dismissed as withdrawn.

(Dictated and pronounced in the open court)

**(Ramesh Nair)
Member (Judicial)**

**(Raju)
Member (Technical)**

Diksha